

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 54/MP/2018**

Subject : Petition for non-Implementation of ABT from COD  
Consequential short admittance of bills by Rajasthan  
Discoms despite NLCIL efforts for resolution  
Miscellaneous Petition for adjudication of dispute  
between the Petitioner and Respondent

Petitioner : NLC India Ltd

Respondent : RUVNL & others

Date of hearing : **5.7.2018**

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Dr. M.K. Iyer, Member

Parties present : Ms. Anushree Bardhan Advocate, NLCIL  
Ms. Poorva Saigal, Advocate, NLCIL  
Shri Shubham Arya, Advocate, NLCIL  
Shri S.K. Aggarwal, Advocate, Rajasthan Discoms

**Record of Proceedings**

During the hearing the learned counsel for the respondent, Rajasthan Discoms sought two weeks time to file reply in the matter and prayed for adjournment as a last opportunity.

2. The Commission accepted the prayer and directed Rajasthan Discoms to file its reply by 3.8.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 10.8.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. Matter shall be listed for hearing in due course.

By order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Law)

